



दिल्ली विधिव्यापारिषद्
BAR COUNCIL OF DELHI

(Statutory Body Constituted under the Advocates Act, 1961)

2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi-110 049

Ref. No. :

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CO-ORDINATION COMMITTEE
ALL BAR ASSOCIATION OF DELHI

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PRESS RELEASE

The legal fraternity across the country feels that the Government should take concrete steps to resolve the Farmer's agitation over the various clauses of Farmers Act. The Lawyers of the Country feel that while the Government has hurriedly drafted the Farmers Act, the earlier laws also require relook and the flaws in the same may be corrected at the earliest in consultation with the Farmers Association to ensure the maximum benefits to the farmers community. The concern of the legal fraternity is though mainly on the issue of adjudication of the disputes of the farmers by executives who always work under the thumb and pressure of the Government and as such the farmer community will always remain at their mercy. The said act of the Government is highly deplorable as it goes to the roots of the Constitution which empowers every citizens to come to the Court for adjudication of any kind of dispute through the Judicial System which is the third wing of Democracy. The legal fraternity of India urges upon the Government to withdraw the said draconian law and restore the rights of the farmers to get justice from the Courts as provided under the Constitution.

The lawyers being citizens of India are also concerned with the demands of the farmers and proposes the following changes to the Government for consultation with the farmers community:-

1. The MSP should be included in the Act instead of verbal assurances.
2. The Private traders should purchase the same 5% above MSP and all amount should be paid by RTGS at the time of procurement.
3. The penal clause be provided for giving any less amount or less measurement which should provide punishment for 3-5 years and confiscation of property of the trader for realisation of the dues of the Farmers.
4. More and more warehouses are established in every block so that the farmers who do not want to sell their all produce, can store the same for some time.
5. All Essential items including Onion, Potato and Tomato should not be excluded from the Essential Commodities Act.
6. All disputes relating to Farmers Act be adjudicated only by the special Courts presided by Additional District Judges in the Court premises by filing petition on a nominal court fees of Rs. 20/-.
7. The conciliatory board should be presided by an Additional District Judge and not by Tehsildar and should complete the proceedings within 3 weeks
8. There should be compulsory insurance by Government of every crop depending upon the nature of the agricultural field or the Government through their own bank should facilitate easy loan without guarantee for Insurance of crops, Seeds, Fertilizers etc.
9. The subsidy in Electricity should continue and the MSP should be calculated after calculating all expenses incurred on maximum basis coupled with reasonable profit.
10. Payment for crops of any kind including sugarcane be not delayed for more than 15 days
11. Mortgage of agriculture land be not permitted and should be declared as non-executable.

12. No delay or waiting in mandis by (Aartees) beyond 24 hrs and preferably the produce / crop should be taken on the same day if it reaches in mandi by 4 pm.

13. Transparency in FCI Godowns for procurement on first come first basis directly from Farmers and not from Aartees and Formation of Local Farmers committees to overlook functioning of FCI Godowns in respect of total quota for procurement, quality of grain and distribution of cheques to the Farmers. The said local farmers committee should also oversee the procurement process in mandis, quality of grains and ensure minimal time for procurement of crops as well as other related aspects which includes the payment of money as well.

And lastly the procurement should start immediately after the first crop is ready or brought in the Mandi.



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